

**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**DELHI BENCH: 'A' NEW DELHI**  
**BEFORE SHRI PRASHANT MAHARSHI, ACCOUNTANT MEMBER**  
**AND**  
**SMT SUCHITRA KAMBLE, JUDICIAL MEMBER**  
**I.T.A .No.-1844/Del/2012 (A.Y 2008-09)**

Ajay Kumar Taneja Shop No. 5, Near Gauri Shankar Temple, Chandni Chowk, New Delhi – 110 006 ABUPT8841K <b>(APPELLANT)</b>	vs	ACIT Circle-30(1) Drum Shape Building, I.P. Estate, New Delhi  <b>(RESPONDENT)</b>
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<b>Appellant by</b>	<b>None</b>
<b>Respondent by</b>	<b>Shri K. K. Jaiswal, DR</b>

<b>Date of Hearing</b>	<b>13.07.2016</b>
<b>Date of Pronouncement</b>	<b>13.07.2016</b>

**ORDER**

**PER SUCHITRA KAMBLE, JM**

The appeal is filed by the Assessee against the orders dated 23/02/2012 passed by CIT(A)-XXV, New Delhi for Assessment Year 2008-09. At the time of hearing, neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High Court's decision in case of Estate of Late Tukojirao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

Order pronounced in the Open Court on 13<sup>th</sup> July, 2016.

**Sd/-**  
**(PRASHANT MAHARSHI)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

Dated: 13/07/2016

*R. Naheed \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	13/07/2016	PS
2.	Draft placed before author	13/07/2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	.07.2016	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	.07.2016	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		